

[श्री रामाबल्लार शास्त्री]

मैं पब्लिक ग्रंडरटेकिंग्स कमेटी का मॅम्बर था ।  
मैं इससे सहमत नहीं हूँ ।

I am not convinced. I do not support this. (*Interruptions*).

MR. SPEAKER: I tell you, my skin cannot get thicker than this. It has reached the limit. Keep this as a Parliament. It is not meant for shouting like this.

हर वक्त बोलते रहना ऊंची आवाज में ठीक नहीं है । कभी तो आराम से बैठ करे । उधर वे खड़े हो जाते हैं और उधर आप हो जाते हैं ।

12.33 hrs.

PAPERS LAID ON THE TABLE  
ANNUAL PLAN, 1974-75

THE MINISTER OF PLANNING (SHRI D. P. DHAR): I beg to lay on the Table a copy of the "Annual Plan, 1974-75" (Hindi and English versions).

GUJARAT SALES TAX (AMDT.) RULES, 1974 AND A STATEMENT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table:—

(1) A copy of the Gujarat Sales Tax (Amendment) Rules, 1974, published in Notification No. (GHN 230) GSR 1074/(11)-TH in Gujarat Government Gazette dated the 2nd April, 1974, under sub-section (5) of section 86 of the Gujarat Sales Tax Act, 1969, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat.

(2) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the Notifica-

tion [*Placed in Library. See No. LT-6895/74*].

ANNUAL REPORT AND CERTIFIED ACCOUNTS TOGETHER WITH AUDIT REPORT OF INTERNATIONAL AIRPORTS AUTHORITY OF INDIA FOR 1972-73 AND AIRCRAFT (2ND AMDT.) RULES, 1974

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1972-73, under sub-section (2) of section 25 of the International Airports Authority Act, 1971. [*Placed in Library. See No. LT-6896/74*].

(2) A copy of the Certified Accounts (Hindi and English versions) of the International Airports Authority of India for the period 1st February, 1972 to 31st March, 1973 together with the Audit Report thereon, under sub-section (4) of section 24 of the International Airports Authority Act, 1971. [*Placed in Library. See No. LT-6897/74*].

(3) A copy of the Aircraft (Second Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 395 in Gazette of India dated the 13th April, 1974, under section 14A of the Aircraft Act, 1934, together with an explanatory note. [*Placed in Library. See No. LT-6898/74*].

GUJARAT PRIVATE FORESTS (ACQUISITION) RULES, 1974

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): I beg to lay on the Table a copy of the Gujarat Private Forests (Acquisition)

Rules, 1974, published in Notification No. GHKH-51: 74-PRF-1973-74-354P in Gujarat Government Gazette dated the 4th April 1974, under sub-section (1) of section 22 of the Gujarat Private Forests (Acquisition) Act, 1972 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-6899/74].

MERCHANT SHIPPING (FIRE APPLIANCES) AMDT. RULES, 1974, GUJARAT GOVT. NOTIFICATIONS UNDER GUJARAT CARRIAGE OF GOODS TAXATION ACT, 1962 AND MOTOR VEHICLES ACT, 1939 AND STATEMENTS

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table:—

(1) A copy of the Merchant Shipping (Fire Appliances) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 374 in Gazette of India dated the 6th April, 1974, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-6900/74].

(2) (i) A copy of Gujarat Government Notification No. GH/G/323/MTA/1773/7052/E (Hindi and English versions) published in Gujarat Government Gazette dated the 10th December, 1973, under sub-section (2) of section 31 of the Gujarat Carriage of Goods Taxation Act, 1962, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the

above Notification [Placed in Library. See No. LT-6901/74].

(3) (i) A copy each of the following Gujarat Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

(a) The Bombay Motor Vehicles (Gujarat Fourth Amendment) Rules, 1973, published in Notification No. G/G/73/190/MVR, 1073/494-1-E in Gujarat Government Gazette dated the 20th July, 1973.

(b) The Bombay Motor Vehicles (Gujarat Second Amendment) Rules, 1973 published in Notification No. G/G/73/188/MVR-1073/2969-E in Gujarat Government Gazette dated the 26th July, 1973.

(c) The Bombay Motor Vehicles (Gujarat Amendment) Rules, 1973, published in Notification No. G/G/73/310/MVR/1067/7152-E, in Gujarat Government Gazette dated the 28th November, 1973.

(ii) A statement (Hindi and English versions) showing reasons for laying the above Notifications. [Placed in Library. See No. LT-6902/74].

12.34 hrs.

SYNOPSIS OF PROCEEDINGS OF COMMITTEE 'E' ON DRAFT FIFTH FIVE YEAR PLAN

SHRI P. VENKATASUBBAIAH (Nandyal): I beg to lay on the Table Synopsis of Proceedings of